

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 22768/2024

[Arising out of impugned final judgment and order dated 06-10-2023 in WRITC No. 8139/2023 29-01-2024 in CMRA No. 128/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

RAVI KANT GUPTA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 84275/2025 - CONDONATION OF DELAY IN FILING

IA No. 84277/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 84274/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 84278/2025 - EXEMPTION FROM FILING O.T.

Date : 14-08-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) :Mr. R. Anand Padmanabhan, Sr. Adv.
Mr. Romil Pathak, Adv.
Mr. C. Aravind, Adv.
Mr. Aryan Pathak, Adv.
Mr. Amit Kumar, Adv.
Ms. Jagrati Singh, AOR

For Respondent(s) :Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.
Mrs. Aditi Agarwal, Adv.

Mr. Suryodaya Prakash Tiwari, Adv.
Mr. Devendra Kumar Shukla, AOR
Ms. Shachi Pandey, Adv.
Mr. Dinesh Kumar Bhati, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the respondent nos. 4 and 5 seeks and is granted two weeks time for filing counter affidavit.

2. List after two weeks.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)